

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

106. C.P.(IB)-181(MB)/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **29.04.2024**

NAME OF THE PARTIES: JM Financial Asset Reconstruction Company Limited

V/s.

Nitco Realities Private Limited.

Appearance

For Petitioner : Present but did not sign the attendance sheet.

For Respondent : Adv. Ankit Pitti i/b SST Legal

SECTION 7 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Ld. Counsel for the FC submits that the loan amount has been assigned to Authum Investment and Infrastructure Limited on 20.04.2024 and they are in the process of taking appropriate steps.

We note that the matter is being adjourned on one pretext or another, no further adjournment would be granted on the next date. At the request of the petitioner, list on **14.06.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)